

corruption from this country in the course of two years. Unfortunately, he was sheared out of his job, out of the Cabinet, by the Sadhus demonstration on 7th November, 1956. He has come back as the Railway Minister. I would beg of him to see that corruption is rooted out at least from the railways, which is a honeycomb of corruption.

Certain Members of Parliament have been asking for and enquiring into the mystery that surrounds the end of Netaji's life. The Home Minister promised to hold an enquiry, but unfortunately no enquiry has been held up till now. I would say that there should be an enquiry into the mystery of Netaji's escape from this country, I do not say death. At the same time, there was a monument in memory of I.N.A. martyrs in Singapore. That was destroyed by the vandalism of the British. The Singapore Government, as far as I know, are ready to erect a monument if this Government makes request to them or helps them financially. I think this Government should help them financially.

There is a passing reference in the Address to foreign affairs. I will not speak on foreign affairs, but I would say this much. China is our sworn enemy and she has built a road from Kashgar in Sinkiang to Pakistan-occupied Gilgit. When the Aksaichin road was built by China, that was kept a closely guarded secret from Parliament even by our late, lamented Prime Minister. I do not want the present Prime Minister to keep it as a closely guarded secret because this is going to be a very dangerous road, this military road built by China from Kashgar to Gilgit. Because there is already the Aksaichin road, there can be a pincer movement of troops. At the same time, that would help Pakistan to reoccupy our part of Jammu and Kashmir very easily.

There is a passing reference in the Address to family planning. I do not think that any man with an army of children, having eleven children, 35 grand children and 7 great grand children with a few more expected arrivals, has any right to speak about family planning. I do not speak in this.

श्री शिव कुमार शास्त्री (प्रलीगढ़) :
उपाध्यक्ष महोदय, इस समय समाजवाद का नारा सारे भारतवर्ष में गुँज रहा है और हमारे

राष्ट्रपति के अभिभाषण में उस की कई स्थानों पर चर्चा की गई है। इस अभिभाषण में विशेष रूप से कृषकों और मजदूरों के हितों का भी वर्णन किया गया है। पर उन का हित किस प्रकार हो रहा है अभी हम ने राजस्थान की सीमा के जिन गंगा नगर में जा कर अपनी भ्रातृओं से देखा। वहाँ किसानों का एक सत्याग्रह चल रहा है, जिस को चलते हुए साढ़े तीन महीने से अधिक समय का हो गया और उस में अब तक पन्द्रह हजार सत्याग्रह जेलों में जा चुके हैं और सत्याग्रह करने वाले शान्तिप्रिय व्यक्तियों में से 17 गोलियों के निशाने बनाये जा चुके हैं। जब हम ने वहाँ जा कर अपनी भ्रातृओं से वह दृश्य देखा तो पाया कि संगरिया अस्पताल में एक 13 साल का बालक गोली से घायल पड़ा हुआ था, एक दूसरा विद्यार्थी भी पन्द्रह वर्ष का था उस के पैर में भी गोली लगी हुई थी और एक सिख नवयुवक भी था जिस की पीठ में गोली लगी हुई थी। हमें ऐसे दृश्य देखने को मिले। एक स्थान पर एक देवी ने श्री प्रकाशवीर शास्त्री को एक पत्र दिया। उस पत्र में यह था कि सत्याग्रह में मेरा पति पकड़ा गया और मुझ से 300 रु० मगि गये। जब मैंने यह कहा कि मैं देने में असमर्थ हूँ तो मेरे सामने मेरे पति की मुछेँ उलाड़ी गईं और सींची गई और उसको इतना पीटा गया कि इस समय वह बैठने उठने में और खाने पीने में भी असमर्थ है। हमने वहाँ जा कर देखा कि अमर शहीद भगत सिंह की बहन को...

MR. DEPUTY-SPEAKER : He can continue on the next occasion. We take up private Members' Business now.

15.00 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Fifty-seventh Report

DR. KARNI SINGH (Bikaner) : I move :

"That this House do agree with the

[Dr. Karni Singh]

Fifty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th February, 1970."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Fifty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th February, 1970."

The motion was adopted.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 85)

SHRI SRINIBAS MISRA (Cuttack) : I move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India.

The motion was adopted.

SHRI SRINIBAS MISRA : I introduce the Bill.

CITIZENSHIP (AMENDMENT) BILL*

(Amendment of sections 9, 10 and substitution of new section 10 A)

SHRI M. N. REDDY (Nizamabad) : I move for leave to introduce a Bill further to amend the Citizenship Act, 1955.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Citizenship Act, 1955."

The motion was adopted.

SHRI M. N. REDDY : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL* *(Amendment of Eighth Schedule)*

SHRI M. MEGHACHANDRA (Inner Manipur) : I move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution."

The motion was adopted.

SHRI M. MEGHACHANDRA : I introduce the Bill.

CIVIL AVIATION (LICENSING) BILL*

SHRI S. C. SAMANTA (Tamluk) : I move for leave to introduce a Bill to provide for the licensing of certain flying and to repeal relevant sections of the Air Corporations Act, 1953.

MR. DEPUTY-SPEAKER ; The question is :

"That leave be granted to introduce a Bill to provide for the licensing of certain flying and to repeal relevant sections of the Air Corporations Act, 1953."

The motion was adopted.

SHRI S. C. SAMANTA : I introduce the Bill.

PARLIAMENT LIBRARY BILL*

SHRI S. C. SAMANTA (Tamluk) : I move for leave to introduce a Bill to provide for building up an up-to-date and a comprehensive Library for Parliament.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for building up an up-to-date and a comprehensive Library for Parliament"

The motion was adopted.

*Published in Gazette of India, Extraordinary, Part II, Section 2, Dated 27-2-70.